

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

MA No. 647/2018
in
C.P. No. 297/I&BP/2018

Under Section 9 and 22 I&BC, 2016

In the matter of :
State Bank of India
Stressed Assets Management Branch, "The
Arcade", 2nd Floor, World Trade Centre, Cuffe
Parade, Colaba, Mumbai - 400005

... Applicant

v/s.

Ciemme Jewels Limited
71, MIDC Cross Road – C, Opp. SEEPZ Gate
No. 2, Andheri (East), Mumbai - 400093

... Corporate Debtor

Order delivered on: 28.08.2018

Coram : Hon'ble Bhaskara Pantula Mohan, Member (Judicial)
Hon'ble V. Nallasenapathy, Member (Technical)

For the Applicant: Ms. Alvira Lasrado a/w Ms. Nishitha Nambiar,
Advocates i/b India Law

For the Respondents: None present

Per V. Nallasenapathy, Member (Technical)

ORDER

1. On the Application moved by State Bank of India, stating that the Committee of Creditors in the meeting held on 08.06.2018 resolved to appoint Mr. Naren Sheth, having Registration No. IBBI/IPA-001/IP-P00133/2017-18/10275 as Resolution Professional in the place of Mr. Vinodkumar Ambavat, Interim Resolution Professional, this Bench, being satisfied that this application is in accordance with Section 22 of I&B Code,

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hereby appoints Mr. Naren Sheth, having Registration No. IBBI/IPA-001/IP-P00133/2017-18/10275 as Resolution Professional of Ciemme Jewels Limited.

2. Accordingly, this MA 647/2018 is hereby disposed of.

SD/-

V. NALLASENAPATHY
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)